

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

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To

**All the Principal District Judges,
State of J&K,**

No: 40411-32/Sfs

Dated: 29.02.2016

**Subject: Statement regarding pendency/arrears
(Main & Misc.) cases.**

Sirs,

I am under directions to request you to provide the consolidated statement regarding pendency/arrears (Main & Misc.) cases pending in your District, for the month of February, 2016, on the **attached** format..

The statement must reach this Registry on or before the 5th day of March, 2016.

Yours faithfully,



(M. K. Hanjura)
Registrar General

Copy to the Incharge NIC, High Court of J&K, for uploading the same on the High Court Website.

PENDENCY/ARREARS (MAIN & MISC.) CASES IN THE DISTRICT OF _____
FOR THE MONTH OF FEBRUARY, 2016.

SUBORDINATE COURTS

Cases	Opening Balance			Institution during the month			Disposal during the month			Closing Balance at the end of the month			% Increase or decrease in pendency vis-a-vis previous month.			Disposal of Cases which are more than five years old			Pendency of cases which are more than five years old at the end of the month			
	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	
Main																						
Misc.																						
Total																						

3(a) Whether any Statewide/Regional Conference held during the month.

3(b) Number of Officers who participated in the said conference

3(c) Have any targets been fixed and indicated to the participant officers, if so, what are the targets?

4 What is the progress made on those targets district-wise